NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP No.18/Chd/Hry/2018

In the matter of:

Shiraishi Calcium (India) Pvt.Ltd.

....Petitioner.

Versus

Registrar of Companies, NCT of Delhi & Haryana.

....Respondent.

Present: Mr.G.S.Sarin and Mr.Sanyam Goel, Practising Company

Secretaries for the petitioner.

It is inter-alia contended that there is non-compliance of Section 129 of the Companies Act, 2013 in not correctly mentioning the stock in transit in the note No.12 of the statutory financial statements for the financial year 2016-17. It is further submitted that the present Auditor of the company is the same, who prepared the original financial statements.

The matter be listed for hearing on 02.04.2018. The petitioner shall advertise the date of hearing of the petition at least 14 days before the date fixed, in accordance with Rule 35 of NCLT Rules, 2016 in at least two newspapers i.e. Financial Express (English) and Jan Satta (Hindi) both Delhi/Gurugram Edition.

Notice of this petition be also issued to the Central Government through the Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi and also to the Principal Commissioner of the Income Tax Department, Gurugram by collecting the notices from the registry immediately and to send the notices to these authorities

immediately along with copy of the petition and entire paper book by speed post and to file affidavit of service along with the copy of the newspaper clippings, the postal receipts and the tracking reports with the affidavit of the authorised representative of the company at least three days before the date fixed.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

January 24, 2018. Ashwani